## [श्रीशिवचन्द्रझा]

से। तो ये 6-7 मेम्बर इसमें जरूर रहें इस तरह का इसमें प्रावधान होना चाहिए। इस तरह होने से जनता की आवाज थोड़ा बहुत वहां रह सकती है।

दूसरी बात, इस विधेयक को लाकर सरकार यह साबित कर रही है कि किस तरह से बाहिस्ता-बाहिस्ता फैडरल स्टक्चर जो हमारा है उसको खत्म करना चाहते हैं। यनिटी फार ब्रासाम समस्या को जिस रूप में यह सरकार ड्रेग श्रान कर रही है उभने साफ होता है कि यह सरकार डेमोकेटिक नाम्संको खत्म करने का रास्ता बना रही है। आसाम के लिए कितने दिनों हम कानुन बनाते रहेंगे, यह सोचने की बात है। तो इस समस्या का हल करने के लिए, यह कोई टेक्नोकल बात नहीं है, कोई इस तरहका सवाल नहीं है, जनता की समस्यात्रीं को हल करने मैं देरी करके आप जनता को हो दुखी नहीं करते हैं बहिक सारा जो बाप का फाँडरल स्ट्रक्चर है उस पर भो आप कुठाराधात कर रहे हैं। मतलव प्रापगोडेंड होते हैं। You want to give authoritarian system and what is called dictatorial system- इसलिए कम से कम इन सब वातों को महेन जर रखते हुए आप इस बिल को पेश करें और राज्य सभा के सदस्य जो श्रासाम के हैं उनको जरूर श्राप इसमें थामित करें

SHRI YOGENDRA MAKWANA: There is nothing new in the Bill which I am introducing in Parliament. Sir, article 357(1) (a) of the Constitution provided for delegation of powers to the President by Parliament, and, therefore, I have brought this Bill.

In the Bill there is a provision to appoint a committee also of 45 Members: 13 from th^ House and 30 from

the Lok Sabha which will exercise the control of Parliament. After that this committee  $_0$ f both the House $_s$  o'f Parliament will virtually exercise the control of Parliament. So, there is nothing wrong.

MR. DEPUTY CHAIRMAN: Right. I shall put the question. The question. is:

"That leave be granted to introduce a Bill to confer on the President the power of Legislature of the State of Assam, to make jaws." The *motion was adopted*.

SHRI YOGENDRA MAKWANA: Sir, I introduce the Bill

THE VICTORIA MEMORIAL (AMENDMENT) BILL, 1981—contd.

MR. DEPUTY CHAIRMAN: Now we shall take up the further consideration of the Victoria Memorial (Amendment) Bill, 19B1. Shrimati Alva.

SHRIMATI MARGARET ALVA (Karnataka); Mr. Deputy Chairman, Sir, the Victoria Memorial (Amendment) Bill which is before us is certainly not a controversial measure. It seeks to give sanction to certain rules which the Subordinate Legislation. Committee hag suggested and perhaps makes some supercial changes here and there. Therefore, this certainly is not a question for  $\mathbf{u}_s$  for detailed discussion.

I was going through the debate in the other House on this question. There have been suggestions made that the name of this monument should be changed. Well, I for one do not believe that we can in any way erase a part of the history of this country. The British rule ig^a part and parcel of the Indian history, and we cannot in any way think of changing it by changing the name of the monument or removing statues from public places and putting them far away to put

them out o your memory. On the other hand, I think itis very necessary for us to have these aspects preserved for the future generations to know what we went through.

1 believe that the scheme for the expansion of the Victoria Memorial should be undertaken, and new chapters of history of liberation during that period should be added. It is now being suggested that it should be a period museum covering the period from 1700 to 1900. Glorioug chapters of the freedom struggle should be added so that the museum gives both the sides of the history during that period. Sir, looking at this Bill, I for one feel that there is provision for too many ex-officio members on these committees; I am speaking about the Victoria Memorial Committee. I mean, you have High Court judges, you have this one and that one. It makes no sense. This is an age of specialisation. If you really want to preserve what we have and present it in the proper fashion, I think the time has come when you shoul, j have experts on these committees. It is not politicians and retired judges and people who have got to be rehabilitated somewhere, who ought to be put on these committees. Therefore, I make a request that you may review the policy as far as these committees go so that you really have people who can contribute something to the upkeep of these museums.

There is a provision here that a member Of the committee may absent himself and permit somebody else to represent him on the committee. Now, what sense does it make? If a member cannot attend a meetings of the committee, he is authorised to send his p.A. or nominate somebody else to attend the meeting oh his behalf? If he is not interested, he should just resign, and you should put the right kind of people who are interested.

I want to say, Sir, that I visited the Victoria Memorial just a year ago and I must *gay* that <sup>J</sup> was really very sorry

at the state of affair, of the museum itself. The building is eautiful, but the way the historic items are kept there, the dust, the sense of neglect which prevails all around-inside the museum, is something which would make any art-lover feel ashamed, of the way in which the memorial is maintained. We are now planning to impose some kind of a cess or fee. I would say, charge something, but make sure that what you charge really goes to the preservation and the upkeep of these items which we have. We have a treasure-house actually, in this country of historical monuments and various o\*her items. But I think we just do not know how to preserve or look after them.

(Amdt.) Bill, 1981

As far as the staff is concerned, there is a provision also here for certain amendment to their service rules and so on. I may say one thing generally of the staff of aU museums because no matter which committee I am on, I make it a point to visit the museum and the local monuments as part of the tour. I have found in the Victoria Memorial the staff to be most lethargic, unhelpful and uninterested in either the visitors or the children or anybody around, leave alone in guiding them. They are not interested even in being in their uniforms. Many of them were without their uniforms at the Victoria Memorial, I would, therefore, suggest that we think in term3 of an all-India service for our museums so that people properly trained, properly groomed and Prom perly chosen for this particular job are put in charge of theae museums.

Sir, I would ask the Government whether there is any provision for a protection force for our ancient items, our art objects and other things. You have the Railway Protection Force, you have this force and that force. I want to know -whetftef we have a similar specialised agency for the protection of our museums. Besides some are officer who check<sub>3</sub> up~some con-

## [Shrimati Margaret Alva]

signment in the customs if there is a complaint, by and large, the best treasures of this country are being smuggled out and sold in the international market without any kind of control or any kind of effort to stop it or to see where these gangs operate because most often they operate • • . (Time-bell rings.) I have not taken even three minutes.

MR. DEPUTY CHAIRMAN; Five minutes.

SHRIMATI MARGARET ALVA: Eight minuteg I have.

MR. DEPUTY CHAIRMAN; Total four minutes. One minute you have already taken.

SHRIMATI MARGARET ALVA: Let me not waste any time. Please give me two more minutes. I have to make a few important points. I would, therefore, ask whether the Government hag any agency by which this collusion between the Government, very often the Customs, and international gangs, ig stopped and the smuggling is put an end to. It is a known fact in Hyderabad about the Salar Jung Museum that each year you go back to it, you find more objects missing, and i\* is said that many of them have been replaced. The originalg have gone, and have been replaced by models made in India just to look alike because nobody is any the wiser for it. I know you have rung the bell. Here is a report which' hag come about stripping Goa Of its antiques. Here they point out that though the book value of the missing objects is Rs. 42,000, it is not even 20 per cent of their value in. the international antiques market. These items were taken out o"f them museum and than they went to a handicrafts centre and then to an office in the Government and finally they disappeared. And nobody haa been able to trace them as yet. Nobody knows where they have gone. In view of this I would like to ask again what the Budgetary provision is for museums and upkeep of this ancient monument

in the country. Is that provision even 0.1 per cent of your Budget for education and culture? This  $i_s$  one thing which requires much attention and something more should be done.

There  $i_3$  one more report to which I would also draw the attention of the Minister who is here, which came yesterday, about the Bhilwara temple and the renovation which is going on. There art lovers themselves have protested that the wave in which renovation and cleaning is going on, the very objects of art being destroyed even within the country. There are various other pointg which one could make... (Time-beH rings) Please let me at least conclude." There is enough time and there is hardly anyone speaking on this . . .

MR. DEPUTY CHAIRMAN: You have already taken about eight minutes.

SHRIMATI MARGARET ALVA: I am concluding in one minute. I am not raising any controversy. I am only making a suggestion.

The question of the way in which the foreign museums compared  $*^{\circ}$  India are maintained—the lighting, the airconditioningi and even the question  $o_x$  temperature for preserving the objects which is very, very important,— $i_3$  something which we have neglected.

I would like to ask finally that some effort be made to see that school children are taken to national museums  $a_s$  part of their curriculum, history and go on, so that there is more contact between the past and the future generations. Thank you.

डा० १व० प्रताप सिंह (जलार प्रदेश) : आदरणीय उपसभापति महोदय, आपका में हृश्य रे आभारी हूं कि जो आपने गुझकों विक्टोरिया स्मारक संजोधन विधेयक सन् 1981 पर ध्रपने विचार प्रकट करने का अवसर दिशा है। मैं उपका समर्थान करने को खड़ा हुआ हूं।

श्रोमन, मैं सर्वप्रथम भारत की महान प्रधान मंत्री श्रीमती इंदिरा गांधी को इस बात के लिए बधाई देना चाहता है कि जो उन्होंने सौम्यता ग्रीर सौजन्यता की देवी श्रीमती शोला कौल जी को शिक्षा मंत्रालय का कार्यभार सौंपा है। में श्रोमती शाला कौल जी को इस बात के लिए बधाई देना चाहता हं कि वे अपने कर्तव्य का निष्ठापूर्वकर निर्वहन कर रही हैं।

श्रीमन्, हमारी विद्यो शिक्षा मंत्री महोदया ने इस बात पर विस्तार पूर्वक प्रकाश डाला है कि किन परिस्थितियों, में किन कारणों से यह विधेयक प्रस्तत किया गया है। श्रीमन्, सूर्य के प्रकाश में यदि किसी ५क्षी विशेष को कोई वस्त विशेष न दिखाई ५डे तो इसमें सूर्यका क्या दोष ? इसी प्रकार से यदि शिक्षा मंत्री महोदया के स्पष्टीकरण के बावजद भी विरोधी दल के सम्मानित सदस्यों को स्पष्टीकरण न मिले तो इसमें शिक्षा मंत्री जीका क्या दोष है . . . (ब्यवधान)

श्री रामकृष्य हेगडे (कर्णाटक): स्पन्टी-करण या ग्रस्पव्टीकरण ।

श्रीमती मार्गेट ग्राल्वा: विरोध किसने किया है . . . (व्यवधान) . .

श्री उपसभापति : उनको सुनिये, उनको बोलने दीजिए ।

श्री राम रूष्ण हो गडे : ग्रंपने टैबस्ट में थोडा साचेंज करें, परिवर्तन करे ... (व्यवधान)

श्री उपसभापति : उनको बोलने दीजिए ।

डा० रुद्र प्रताप सिंह: मान्यवर, जितना व्यवधान मेरे बोलने में किया जा रहा है, में आपसे अन्रोध करूंगा कि मेरे समय से उसको कटौती न की जाय ।

(Amdt.) Bill, 1981

श्रीमन्, कुछ सम्मानित सदस्यों ने संशोधन में कहा है कि इसका कस्तुरवा स्मारक संशोधन विधेयक रखा जाये, दूसरे सम्मानित सदस्य ने चाहा है कि इसका नाम नेताजी स्भाप चन्द्र बोस स्मारक रखा जाये . . . मैं सम्मानित सदस्यों की भावना का ग्रादर करता हं परन्तु मैं उन्हें बताना चाहता हूं कि हमारी दल, हमारी सरकार दोनों इन महान विभृतियों का पूर्ण रूप से सम्मान करती है, परन्तु नामों के इस प्रकार का परिवर्तन करके उन्हें अपमानित नहीं करना चाहती ।

श्रीमन्, व्यक्तिगत रूप से मैं नाम के परिवर्तन के पक्ष में नहीं हूं। विकटोरिया स्मारक भारत के इतिहास में एक पटठ है। इतिहास में अनेक ऐसे पष्ठ हैं जो हमारे राष्ट्र के मान-सम्मान, प्रतिष्ठा के अन्कल नहीं हैं परन्तु वेसव सत्य हैं। विक्टोरिया स्मारक राष्ट्र के नागरिकों के लिए एक प्रकार से इस बात की प्रेरणा देता है कि किस प्रकार से हमने दास्ता की बेडियों को तोडा है। श्रीमन्, मुझको इस बात का दुख है कि भारत के विरोधी दल रचनात्मक विरोध न करके विरोध केवल विरोध के लिए करते हैं। अभी थोडे समय पूर्व इसी सदन के सम्मानित नेता श्री रामेश्वर सिंह जी ने ग्रापेन भाषण का जब शुभारम्भ किया तो मझे ऐस। लगा कि आज वे अपने चरित्र और स्त्रभाव के प्रतिकल एक ऊंचा भाषण करने जा रहे हैं। ५रन्तु उन्होंने अपने भाषण में जिस प्रकार एक सम्मानतीय महिला विधायक के संबंध में कटाक्ष किया. मझे दुख के साथ कहना ५इता है कि वेग्नपना स्तर नहीं छोड़पाए।

## डिंग छद्र प्रताप सिंह]

श्रीमन, इस विधेयक में जब सम्माननीय सदस्यों को विरोध के नरम पर विरोध करने को कुछ भी नहीं प्रान्त हमा तो उन्होंने यह सुझाव दिया कि इसके नाम में ५रिवर्तन कर दिवा जाए। इस संबंध में केवल इतना कहना चाहता हं कि उनका यह स्वाभाव उनकी मनोवृत्ति का परिचायक है। श्रोमन्, मैं इसका उदाहरण देशा हो। 1977 में जब उस्तर प्रदेश में जनता पार्टी का शासन हमा था, उत्तसे पूर्व लखतऊ में एक इन्दिरा नगर बसाया गया था। तो जब जनता पार्टी सत्ता में ग्राई तो इन्दिरा नगर का बदल करराम सागर मिश्र नगरकरदिया।

श्री रामकृष्ण हराडे : क्योंक इंन्दिरा गांधी ने अपनी स्वीकृति नहीं दी थी।

डाः बद्र प्रताय सिंहः उसके पूर्व एक इन्दिरा जलसेत की स्थापना की गई थी । जब जनता पार्टी सस्ता ब्राई. तो उसका नाम गोमती जलसेत् कर दियागया। यह उनके चरित्र का परि-चायक है जो यह सबैब करते रहे हैं।

मान्यवर, भ्राप जानते हैं कि जो कोई नाम का काम नहीं कर पाते, वे केवल नाम में परिवर्तन का काम करते हैं, यह दशा है इन लोगों की ... (व्यवधान)

श्री सैयन शाहाबद्दीन (विहार) : श्रीमन्, में जानना चाहता हुं कि पंडित जी के जमाने में किसी जिन्दा व्यक्ति के नाम पर किसी चींज का नाम रखा गया था?

बी उपसमापति । ग्रन्छा, ग्राप चलिए। छोड़िये ... (ब्यवधान) ...

हा**ं रुद्र प्रताप सिंह**ः यदि वास्तव में विराधी दल के यह नेतागण विक्टो-रिया समारक का नाम कस्तूरका के नाम ने या नेता जी के नाम से परिवर्तित करना चाहते थे तो मैं इनसे पूछना चाहता हुं

कि जब 1977 में भारत की महान जनता ने इनको सत्ता में बिठाया था तव इनको इस बात का ध्यान क्यों नहीं आया कि विक्टोरिया स्मारक का नाम कस्तरवा केनाम सेया नेता जीकेनाम सेकरें। मगर उससमय उनको इस बात का ध्यान नहीं ग्राया ग्रीर अब जब वे सस्ता में नहीं हैं तब उन को इस बात का ध्यान आ रहा है ... (ब्यवधान) ...

श्री उपसभापति । उनको बोलने दोजिए । समय बहुत कम है। एक घंटे में पास करना है।।

श्रीमती हामिदा हबीबुल्लह (उत्तर प्रदेश) : बहुत अच्छा बोल रहे हैं। बोलते जाइए । सच बातें बोल रहे हैं।

डा० घर प्रताप सिंह : माम्यवर, मैं विरोधी दल केनेताओं की तरह समानित सदन का समय नव्द नहीं करना चाहता हूं। मैं केवल इतना कह कर अपनी बात को समाप्त करूंगा कि सम्मानित सदस्यों ने जो नाम में परिवर्तन करने का सुझाव दिया है वह राजनीति से प्रेरित है; उस पर ध्यान नहीं दिया जाना चाहिए, और शंत में मैं पून: भारत की महान प्रधान मंत्री श्रीमती इन्दिरा गांधी को, आदरणीय शिक्षा मंत्री जी को. उनके शिक्षा मंत्रालय को इस बात के लिए बधाई देता हं कि शिक्षा के क्षेत्र में एक सराहनीय कार्य कर रहे हैं और मैं स्राणा करता हुं इस पंचवर्षीय योजना में इतना काम होगा जितना कि पिछली किसी पंचवर्षीय योजना में नहीं हुआ है। इन शब्दों के साथ मैडिस विधेयक का समर्थन करता हं।

MR. DEPUTY CHAIRMAN; Now, Mr. Harekrushna Maffick, Only four minutes.

SHRI HAREKRUSHNA MALLICK (Orissa)": How many minutes?'

MR. DEPUTY CHAIRMAN: Only four minutes.

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SHRIMATI MARGARET ALVA: What is this, Sir? Only four minutes?

MR. DEPUTY CHAIRMAN; What can I do? Only one hour has been allotted for all the Members. I have no powers.

SHRIMATI MARGARET ALVA: More time is given to other" {Rings than to this serious debate.

MR. DEPUTY CHAIRMAN: Nobody in interested in seriou3 matters. All right, NOW, Mr. Mallick

SHRI HAREKRUSHNA MALLICK: Sir. I would like to make one thing clear. I shall be speaking undisturbed, whatever may be the number of minutes allotted to me. The second thing is that I will be making a few, preliminary remarks. You are giving this very little attention in Parliament and we do not want to be a party to it. This is an important matter. Sir, a<sub>3</sub> one of the honourable Members has said, those persons who are in charge of these things are playing the mischief and they play their role and if we leave this undebated, then it means that we are also a party to it. On that score also I have to speak more about this; otherwise, I will walk out in protest and I will not speak also. I say this because this is a very gerious matter.

Coming to the subject, I would only like to say that this is actually the time when we should repeal the original Act of 1903 because our Parliament started much after that. So, the original Act should be repealed and a new one enacted. And, Sir, whatever name  $w_e$   $m_{av}$  give to these monuments, we should see that these monu-mentg are looked after as our own property. So," here there is no meaning in perpetuating a chapter of history by having this name which reminds us of the fact that so and go was the queen or empress of India. That

time is already over and I am particularly mentioning this because, we had every hope, when we got our freedom with our satyagraha and ahinsa, etc., that the Britisher, would be friendly to us and that was why we joined the Commonwealth. But thingg have" proved otherwise. They are treating u<sub>s</sub> as Blacks only and they talk in terms of Blacks and Whites only and this they have demonstrated recently in London. There, fore, we should not perpetute their memory in this country and we should not have anything which tends to perpetuate the memory of their rule in this country. We are proud of the fact that we are all black and we are a country of Blacks. We have to renew or renovate everything as we please and we are not obliged to please anybody outside the country. We should see that our monuments are looked after well. Here I will not blame this person or that person, this Government or that Government. Our party was also in power. What I say is that there is no sense" in carrying the "Crown" still with us as an ornament. I am sorry to say here that I have heard in Parliament that we are getting some envelopes an, j letters with Words like "Crown", "Crown Office", etc I wonder why this legacy should be continued in this country. Whatever happened after 1947 should be retained. (Interruptions).

(Amdt.) Bill, 1961

SHRI RAMAKRISHNA HEGDE.: What he means is that there should be uncrowned queens!

SHRI HAREKRUSHNA MAXLICK: We should see that these monuments are properly looked after and there is no sense in just changing the names also. As an honourable Member has said, the members are no members and it is said that the Governor can send somebody in his place. How can a Governor send somebody in his place? Well, if it is the lady Governor or the spouse of the Governor, it is all right. But can he send the secretary or some other officials?

SHRIMATI MARGARET ALVA: Sir, <sub>0</sub>n <sub>a</sub> point of order. A Governor's wife is not a lady Governor. She may be called a governess.

MR. DEPUTY CHAIRMAN: That is still worse.

SHRI HAREKRUSHNA MALLICK: I do not know how this is allowed. We can also send somebody else as a nominee. Therefore, re"sp\*o"nsibility must be fixed. It is a national monument. Every state must have a say in it. This is a part of history. As we have an English Centre in "Hyderabad, here also, we can have a History Centre where people can do research and publication etc. This museum aspect of it should be manned by technocrats. We have to see how far we can manage it so that the whole country can claim a share in it and feel that this is a monument which belongs to all of us. The foreign tourists should get all guidance. I do not bother about the name. But it must be Indianised totally. It cannot be perpetuated as a so-called tourist spot in its present form.

श्री प्यारे लाल खंडेलवाल (मध्य प्रदेश): उपतमात्रति जी, जी यह विधेयक लाया गया है यह वहत बड़ा विधेयक नहीं है. बात भी ऐसी नहीं है जिए के बारे में बहा कुछ हड़ा कार्यो, लेकिन जब यह विधेयक लाया हो गवा है, तब इस बात का विवार मापनीय मंत्री जी की जरूर करना चाहिए कि देश के अन्दर अनेक स्तारक है, प्राने अवशेष है, इन सारे स्यारकों और बारशेषों के संबंध में सरकार को कोई नोति बने और उनको रक्षा की वर्णट से सरहार कोई विशेष प्रयस्त करें और ज्यान दे --इतको चिन्ता अवस्य को जानी चाहिए। देश के अनेक इलाकों में पुराने ग्रह्मांच हैं और रोज समाचारपत्नों में यह पड़ा जाता है, सरकार के पास भी रिपोर्ट है कि ऐसे पुराने स्थानों से चुरानो मृतियां चोरो

विदेश जाती हैं, स्मगलिंग होती हैं भीर वाहर ले जा कर वह बेची जाती हैं। सरकार को इस बात की चिन्ता करनी चाहिए कि यहां की परानी चीजें इस प्रकार चोरी होकर बाहर न जायें। उन की सरक्षा का पुरा इन्तजाम किया जाए । इसी प्रकार जो स्मारक हैं उन की सुरक्षा और बचाव की दिष्ट से सरकार को इस बात की चिन्ता करनी चाहिए कि उन की सुरक्षा की पूरी व्यवस्था करे। श्रभी उन की हालत बहत खराव है, न कोई देखने वाला है, न कोई व्यवस्था करने वाला है, न किसी प्रकार का इन्तजाम है । वह विदेशी यात्रियों को आकृषित करने का स्थान हो सकता है. उसके माध्यम से फारेन एक्सचेंज कमा सकते हैं। ऐसे पूराने स्थानों की व्यवस्था ठीक ढंग से की जाये।

दूसरी बात । यह विधेयक लाया गया है तो मुझे आक्वर्य लगता है कि माननीय मंत्री जी के ख्याल में यह बात क्यों नहीं ग्रायी कि आखिरकार ये विदेशी नाम कब तक हिन्द्स्तान में चलते रहेंगे। ये गुलामी के निशान हैं। एक माननीय सदस्य ने यह भी कहा कि वह बड़े उदार हैं, कभी नाम नहीं बदलते, नाम चलते रहना देना चाहिए । मैं उन को याद दिलाना चाहता हं कि पिछले तीस वर्षी में श्रंग्रेजों के समय में रखेगए नाम श्रीर प्रतिमायें हटायी गयीं, आप के दल की सरकार ने हटायीं, और किसी ने नहीं। मैं चाहता हं कि पुराने अवशेष जो गुलामी के हैं वे हटने चाहिएं और निश्चित रूप से विकटोरिया का जो नाम है उस को हटा कर देश की आजादी की लड़ाई में भाग लेने वाले किसी भी महान पुरुष का नाम रखिये, मझे कोई आपत्ति नहीं होगी। परन्तु यह नाम हटना चाहिए जो गुलामी का अवशेष है। आप को सुन कर आश्चर्य होगा कि विक्टोरिया मैमोरियल के मेन-गेट पर एक मूर्ति लगी हुई है और यह विकटो-रिया की मूर्ति है। उस में वह एक नंगे बच्चे को, छोटे बच्चे को गोद में लिये हुए हैं। जब गाइड से पूछा जाता है कि किस लिए लगायी गयी है तो गाइड बताता है नंगे-भृखे हिन्दुस्तान की महाराती विक्टो-रिया ने गोद में लिया है, उसका यह प्रतोक है।

श्रीमती नाग्नेंट ग्राल्वा: गाइड्स को ट्रेनिंग देदीजिये।

श्री प्यारे लाल खंडेलवाल : दर्शकों में यह भावना पैदा करना चाहते हैं कि हिन्दुस्तान कैसा है श्रीर महारानी विक्टोरिया ने उसको गोद में लिया है। मैं समझता हूं कि इस प्रकार की प्रतिमा और मृतियां और इस प्रकार का नाम दोनों को वहां से हटाना जरूरी है। आप नाम कीन सा रखें यह दूसरी बात है। (व्यवधान)

श्री उपसमापति : मूर्तियां नहीं, गाइड हटाइये ।

श्री प्यारे लाल खंडेलवाल: नाम भी हटाइये और प्रतिमा भी हटाइये यह मैं चाहता हं।

MR. **DEPUTY CHAIRMAN**; That will do.

SHRIMATI MARGARET ALVA: There is **misguiding** by **the guide.** 

श्री प्यारे लाल खंडेलवाल : वह मेन गाइड है। तो मैं समझता हूं कि माननीय मंत्री जो मेरो बात पर ध्यान देंगे ग्रीर माननीय सदस्यों की भावना को ध्यान में रख कर इसके नाम को अवश्य परिवर्तित करेंगे। इतना ही कह कर मैं ग्रानी वात समाप्त करता है।

श्री उपामापित : शाही जी तीन ामतः हैं। जन्दी समाप्त करिये। श्री नागेश्वर प्रसाद शाही (उत्तर प्रदेश): आप कहते हैं कि तीन मिनट हैं। तीन मिनट में मैं क्या बीलूंगा।

श्री उपसभापति : ग्राप तो विद्वान ग्रादमी हैं। गागर में सागर भर सकते हैं।

श्री नागेश्वर प्रसाद शाही : मैं दो तीन बातें ही कहुंगा ।

[इस समय उपसभाध्यक्ष (डा॰ रफीक जकरीया) पीठासीन हुए]

हमे महारानियों से अब कोई मुहब्बत नहीं है तो उनके नाम से ही क्यों मुहब्बत हो । हम ने अपने देश के महाराजाओं और महारानियों को समाप्त कर दिया ग्रीर यहां हम ने उन का प्रीवी पर्स बंद किर दिया यही कह कर कि हम को महाराजा ग्रीर महारानियां नहीं चाहिएं । तो मेरी समझ में यह बात नहीं आती कि अपने देश के महाराजाओं और महारानियों से तो हम ने नफरत की ग्रीर इन ग्रंग्रेज महा-रानियों से हम को महब्बत क्यों है। यह बात मेरी समझ में नहीं माती । श्रीमन, मैं ग्रपने ग्रादरणीय विद्वान शिक्षा मंत्री जी से निवेदन करूंगा कि इस मामले में वह पहल करें। मैं पुरानी वातों को याद नहीं दिलाना चाहता कि 35 साल पहले जब यह महारानी विक्टोरिया थीं, तो उन्होंने हमारे देश के साथ क्या-क्या ग्रत्याचार नहीं किये थे ग्रौर हमारे लोगों पर क्या क्या नहीं बीता है ग्रीर इसलिये मैं निवेदन करूंगा कि यह गलामी की जो निशानियां हैं उन को मिटाया जाये ग्रीर विक्टोरिया का नाम हटाकर इस लाइब्रेरी का नाम सुभाष चंद्र बोष लाइब्रेरी या खदीराम बोस लाइब्रेरी रखा जाये जिस ने अपने को देश की आजादी के लिये कुर्बान कर दिया। या किसी का नाम रख दिया जाये जो देश सेवक हो । मझे [श्री नागेश्वर प्रसाद शाही]

किसी के नाम से लगाव नहीं है। किसी भी देश सेवक के नाम पर किसी भी देश पर कुर्वान होने वाले के नाम पर' जिन की संख्या यहां हजारों लाखों में हैं इस का नाम रख दिया जाय। (सनय की घंटी) आप घंटी रोकिये।

उपसभाध्यक्ष (डा० व्यक्ति जकरीया): घंटी कैसे रोकें।

श्री नागेश्वर प्रसाद शाही : दूसरो बात, गोरखपुर में हमने किया । वहां पर शहर के बीच में विक्टोरिया की मूर्ति थी । उस को तोड़ कर हमने हटा दिया । जब सरकार ने उस को नहीं हटाया तो वहां के नौजवानों ने उसको तोड़ कर हटा दिया और बाद मेनगरणालिका ने झांसी की रानी लक्ष्मीबाई की मूर्ति उसी जगह पर लगा दो ।

श्री सैवद शहाबुद्दोतः समाधी पर भी बोलिये ।

श्री नागेश्वर प्रसाद शाही : मैं संजय गांधो को बात नहीं करना चाहता । उस में दूसरी बात है ।

उपसमाध्यक्ष (डा॰ रफीक जकरोया) : शाहो साहब, अब खत्म करिये । Please conclude now.

SHRI NAGESHWAR PRASAD SHAHI: You control the House, Sir. I am finishing, तो मैं कह रहा था कि विक्टो-रिया की मूर्ति वहां से हटाई जाये भीर सुभाष बाबू की मूर्ति करायी जाये। तीसरी बात, अंग्रेज महाराजा या महारानियों के साथ साथ अंग्रेजो भाषा को भी नमस्कार करना होगा। आप के नैनोताल में कॅवेंट स्कूल में एक लड़के के संबंध में बतला यूं कि वहां को प्रिसियल ने उस को हिन्दो बोलने पर इतनी डांट सुनायी, इतना फटकारा कि उस ने रात में आत्महत्या कर ली।

मैं ग्रापका ध्यान दिलाना चाहता हूं कि कब तक ग्राप इस तरह से हिन्दी का ग्रंपमान करायेंगे ? यह अंग्रेजी महाराती, मैंकाले की भाषा कब तक चलेगी यहां ? इसलिये मैं ग्रापके यह भी निवेदन करता हूं कि चूंकि शिक्षा मंत्रालय ग्रापके पास है, ग्राप देखिये कि विदेशों मिशनरियों के लोग जो यहां ग्रा करके ग्रंपने स्कूल चलाते हैं, ये देशी भाषाओं में शिक्षा का काम करें।

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Yea, Mr. Shahedullah, only three minutes please.

SHRI SYED SHAHEDULLAH (West Bengal); Mx. Vice-Chairman, Sir, I find that there have been several suggestions made for the alteration of the name. Those names recall to our memory the experiences associated with those hames. What is the picture of the Victorian period? It is, the expansion of the empire and the Doctrine of Lapse, sometimes by war and more often by crooks.

SHRI NAGESHWAR PRASAD SHAHI: That is m the books.

SYED ISHAHEDULLAH.-What do SHRI we recall of the Victorian age, as the British call it? The first decade Of her reign saw. Dattrousie's conquest. And the second time on our part there was our first war of independence and, on their part, the crushing of the upsurge by murders and brutalities that were let loose all over the land. And we have still memories if such things lingering all over the land. Then, what about the later period? period there was the imposition of the Arms Act, the imposition of the Vernacular Press Act and the cotton excise duties, opposition to which came from the middle classes and all classes. the national movement arose with opposition to the se. All in all, the Victorian age was conspicuous by a retrograde turn in the administration. That the Victorian period was s0> naturally should irritate us.

About the names suggested, please do not take it that I do not share the regard for Kasturba Gandhi. As a V matter of fact, I am happy that before I last dissociated from my former association about 30 years back from my coworkers in the Congress. I could raise the memorial fund in my home town, for Kasturba Gandhi Memorial Fund. Let there ho doubt about it. Let there be doubt about Netaji's name or our regard for him. We of the Left in Besgal have a particular regard for him. In fact, all over India that is heard by all the citizens of India. But the question is that we have to keep a particular period in perspective. So, I would rather suggest that if the name has to be altered, should give it Mangal Pandey's name, who fired the first shot against the British empire and represents the sons of the soil, those who of revolted. Those who were in the first war independence, they were the sona of the Indian peasant, they were the sons of the Indian peasantry in British uniform, so they should be honoured. What had the Nihar Ranjan Roy Committee suggested? They suggested that it should be a National Museum of India and the entire people's movement should be reflected in that. If that is so, then Mangal Pandey's name automatically comes to mind as the luminary of the period whose name should be associated with it.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA); Please conclude now.

SHRI SYED SHAHEDULLAH.- Sir, I rise seldom, I rise on a few occasions. I would therefore request you to spare me a few minutes more. Coming to the features of the Bill, it i<sub>B</sub> lengthening the chains of bureaucracy, it is said that wider representation is being made. But, I find" only lengthening the chains of bureaucracy, Some other<sub>s</sub> have also 6poken about it. I endorse the suggestions made by Smt. Alva. I would

not repeat those suggestions  $o_r$  go into details.

 ${
m Ou_r}$  experience ha<sub>3</sub> been  ${
m ^{\it Ail}}$  these bureaucrats do hot car<sub>e</sub> to attend these meetings, as would bg said by another hon. Member Of this House who happened to b<sub>e</sub> a member of this institution.

Then with regard to services, the institution is expected to have a proper maintenance of records and exhibits, render intellectual pleasure and education! tjo the people and also provide opportunities for research. In all these items, there is much that is expected of this institution tnd a great deal has to be done to bring it to proper standards. I do not go into details, Mrs. Alva has already said it. 1 would only add that if it is to be a national museum, then the conditions of service of the staff, the employees and their scale, of pay have to be on that national scale as has been done in the case °^ National Museum in Delhi. The Government have accepted the committee's report, so the services conditions of the employees, even of class IV employees, have to be on the basis applicable in case of National Museum.

I have already told the Minister that now bags  $ar_e$  being permitted to be taken inside  $th_e$  national library. I am afraid, im this way there is likelihood of  $som_e$  books being stolen. Such a danger may exist every moment. I am only objecting to the manner in which these things are being maintained. And you can see it for yourself.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA); Please conclude, because I have given you six minutes, double the time.

SHRI MURLIDHAR CHANDRAKANT BHANDARE' (Maharashtra): Oh<sub>e</sub> minute more you can give him.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Other speakere are there.

SHRI SYED SHAHEDULLAH; I have just a few suggestions. Sir, very-valuable manuscripts and records are there in the museum and also in other museum<sub>a</sub> and libraries. But one serious question will arise that there will be nt) one left t<sub>0</sub> read the Persian records particularly because the experts are dying out. I would suggest that some (experts celii should be organised where training should be imparted to experts; otherwise; ultimately these records will become like th<sub>e</sub> Mohan Jo Daro records which no one would be able to read. Thi<sub>a</sub> is m<sub>v</sub> first suggestion.

Then, arrangements should be made to improve the services. I find even the sewerage lines and even the lavatoriea are not maintained. This is the condition of the institution.

Then, Sir, the editure construction of the building is in marble and only the Archaeological Department is competent to take care of this type of construction. The CPWD do not have organisation to maintain marble structures. So, either the CPWD should be enabled to do that or services bf the experts from the Archaeological Department may be lent to CPWD for purposes of maintaining this building.

With these words, I conclude. Thank you.

श्री रामबन्द्र भारद्वाज (विहार) :
उपसभावम्य जो, विरोधो दल के जुछ
माननीय सदस्यों ने ठोक वहा कि यह
विधेयन विवादास्पद नहीं है, लेकिन
साथ हो उन्होंने कुछ विवाद भी खड़ा
करने को कोशिश को । मुझे इस बात
पर नवं है कि ऐसे महत्वपूर्ण संगोधन
विधेयक का समर्थन करने का श्रवकर
मुझे प्राप्त हुआ है जिसकी पृष्ठ भूमि में
प्रांत निहाररंगन रे जैसे महान इतिहास
बेता एवं प्रतिद्ध मनोधो को विवारधारा
प्रवाहित हो रही है । मान्यवर, पांचवीं
लोक सभा की सबोरबोनेठ लेजिस्लेशन
कमेंटी को मांग पर और फिर विवटीरिया
मेमोरियल पर संसद में जो बहुस हुई

उस पर सरकार की तरफ से जो धाश्वासन दिया गया, उस के अनुरूप, 1972 ने दिसम्बर में, यह हमारे लिए हवं का विषय है कि स्वर्गीय प्रो० निहार-रंजन रे की अध्यक्षता में एक समिति गठित की गई । इस समिति ने स्पष्ट अनुशंसा की कि इस मेमोरियल को ऐसा रूप प्रवान किया जाय कि सन 1750 से लेकर 1900 के काल-खण्ड की यह एक जीती-जागती तस्वीर बन जाय सौर सही मायनों में म्युजियम का रूप पकड़ ले । किन्तु मेमोरियल के निवासियों ने इस काल खण्ड को थोडा पीछे की ग्रोर बढ़ा दिया भीर 1750 के बजाम 1700 से 1900 तक के 200 वर्षों के काल-खण्ड का निर्धारण किया । इस संबंध में मेरा निवेदन यह होगा कि जिस तरह से उसे विचार सापेक्ष बनाने के लिए पोछे की श्रोर श्रीर 50 वर्ष तक ले जाया गया उसी तन्ह से सम्पूर्ण भारतीय इिहास के उस काल खण्ड की स्चिची तस्वीर सामने रखने के लिए उसे कम से कम 50 वर्ष ग्रीर ग्रामे दढा देता चाहिए ग्रीर उसकी अवधि 1700 से लेक€ 1952 तक ग्रवण्य कर देनी चाहिए ताकि हमारी दासता की सम्पूर्ण वहानी के साय-साथ अमारी जागति की कहानी... (क्वबंधान)

श्री नरसिंह प्रसाद नन्द (उड़ोक्षा) : यक्ष क्षत्र रिकार्ड हो रहा है, श्राप चिन्ता मत करिये ।

श्री रामचन्द्र भारशाज : हमारी दासता की कहानी के साथ हमारी जागृति की कहानी और हमारी खाजादी की लखाई की कहानी का स्वरूप भी सामने खाए और यह भी सामने खाए कि किस तर्छ हमने स्वसन्त्रता प्राप्त की ।

भोमन्, यक्षां पर प्रवेश शहक के बारे में सबाल उठाये जा रहे हैं। जहां स्यजियम भा वहां प्रवेश शहर अवश्य होगा । चाहे वह सालाजार म्यजियम हो या विकटोरिया मेमोरियल हो । हां, प्रवण गतक की राणि अवश्य उसकी डपादेवता भौर उपयोगिता को बुध्टि में रख कर होनी चाहिए। अभी परसों को बात है, मैं लेह गया हुआ या और वहां से होगीस गोभ्या जाने के रास्ते में मझें स्टाक पैलेस न्यूजियम को देखने का मौका मिला। मझे आक्चर्य हुआ कि वहां स्मृजियम में जाने का प्रवेश शहक 20 ए० है। मैं यह कहना चाहुंगा कि इस तरह की गाणि यदि म्यजियम में प्रवेश शहक के रूप में निधारित की गई तो संभवतः उस स्वजियम का कोई भी उपयोग नहीं हो सकेगा । हम जैसे लोग उस म्याजियम को नहीं देख सकेंगे । हमारी माननीया शिक्षा मंत्री जी इस संबंध में असंदिग्ध रूप से सर्तंक हैं। मेरा निवेदन है कि विक्टोरिया मेमोरियल के संबंध में जब कोई प्रवेश मुख्क निर्धा-रित किया आएगा तो अवश्य हो उसका औचित्य स्वयं सिंख हो जाएगा ।

उपसभाध्यक्ष जो, विक्टोरिया मेमोरियल के नाम परिवर्तन के बारे में
तरह-तरह्व के सवाल उठाये गये हैं।
बहु एक विचित्र बात है। इस संबन्ध में
मेरा विनम्न निवेदन है कि ऐसे स्थानों
को सौर ऐसे संस्थानों को देश के बाहर
भी मुझे देखने का अवसर मिला है।
पूर्वी अमंनी में बुकेनवाल्ड में हिटलर ने
एक कंसंट्रेमन कम्प बनाया था। पूर्वी
जमंनी ने थालमन के नेतृत्व में झाजाबी
प्राप्त की। और वह बेम स्वतंत्र रूप
से चल रहा है। वहां साज भी बुकेनवाल्ड कंसंट्रेमन कम्प हैं सौर वह हिटलसं
बुकेनवाई कंसंट्रेमन कम्प के नाम से है।
उन सोनों ने जल्प इतना कर दिया है

कि अपने राष्ट्रियता आकर्मन की प्रस्तर प्रतिमा सामने लगा दी है । बुकैनवाल्ड के जंगलों में जहां कि विश्व-कित गेटे और सीलर घूम-घूम कर गीते भे और लिखते थे, उनकी श्रीबुलिपियों के कुछ शंशों की फोटो कापी वहां मुख्य द्वार पर लगा दी गई है । मगर कभी भी उन लोंगों ने ऐसा नहीं सोचा कि बुकेनवाल्ड हिटलसे कंसट्रेशन कैम्प रख दिया जाय । इस प्रकार के परिवर्तन की—वास कभी लाई नहीं जाती, किसी देश में नहीं लाई जाती।

महोदय, सुझाव यह आया है कि विक्टोरिया मेमोरियल का नाम बदल कर कस्तुरदा मेमोरियल कर दिया जाय । यह इस संदर्भ में मोझे वहत हास्यास्पद सा लगता है । उपसभाष्यक जी, विशव प्रसिद्ध हेसकेन आई गैलरी को मझे देखने का अवसर मिला है भ्रौर वहां मैंने देखा है कि एक श्रोग जहां कलाइ:तियां लगी हुई हैं वहीं बाज में दूसरी धोर युद्धास्त्रों की इस तरह की प्रदर्शनी भी लगी हुई है जिस पर किसी की भी शर्म आ सकती है। मगर दोनों प्रकार के चित्र प्रदर्शन के लिये सामने उपस्थित हैं। जो दर्शक वहां जाते हैं बे अपने विचार बताते हैं, उन दोनों प्रदर्शनियों को देख कर, उन दोनों चीजों को देखाकर । किसी के लिये कोई मनाही नहीं है । इसलिये जिस काल खंड की चर्चा मैंने शुरू में की वह 1700 से लेकर 1952 तक का काल खंड ग्रगर इसके लिये निर्धारित होगा तो मुझे पूरा भरोसा है कि इससे बोनों तरह की तस्वीरें उभड़ेगीं ग्रीर दर्शक पूरे इतिहास की जानकारी ले सकेगा।

श्रीमन्, ऐसे मैमोरियल की आय-प्यकता भ्राजाद देश में क्यों रहती है

## भी रामचन्त्र भारदाजी

इस सम्बन्ध में मैं दो जब्द निवंदित करना चाहता हं। वार्सा को आपने देखा होगा वासी को हिटलर के बम ने ध्वस्त कर दिया और उसका पूर्तिमणि वासी-व सियों ने इस तेजों के साथ किया कि आज कोई कह नहीं सकता कि वासों के गरोर पर कहीं बम के घाव लगे थे। लेकिन उस शहर के बाहर, जिस तरह बम से वह शहर ध्वस्त हुआ था, उसी तरह ध्वस्त एक महल को उन्होंने प्रहरो के रूप में बचाकर रखा है और बे उन्हें विदेशियों को वहे गर्व से दिखलात हैं भीर कहते हैं कि इस तरह से वासी **डब**स्त हो गया था श्रीर ग्राज हमने इसको इस रूप में बना लिया है। इतिलये विरोधाभात ग्रोर विभिन्नता को प्रदर्शित करने के लिये आवश्यक होता है कि ऐसो सम्ितयां देशों में शेष रहें।

उपसभाष्ट्रमक्ष जी, में चाहता हूं कि विक्टोरिया मेमोरियल अपनी जगह रहे और हम गर्व के साथ कह सकें कि यह भवन उन यादगारों को सहन है जहां पर पांव रख कर हमारी आजादी **उठकर खड़ा** हुई।

मान्यवर, बाको बातें जो संशोधन विवयक के बारे में उठाई गई हैं, जैसे कि नियुषित, तनकवाह, सेवा स्थित, सदस्यों का मनोनयन ये सब विभाग के काम हैं भीर यह कोई विवाद की बात नहीं है। इसे विभाग करेगा और यह वात यहीं समाप्त हो जाती है। इन भव्दों के साथ में इस विधेयत पा हदय से समर्थन करता है।

SHRI SANKAR PRASAD MITRA (West Bengal); Sir. one of the objectives of this Bill appears to be to give wider representation to the Board of trustee\* as recommended ' by the trustees. Sir, I was a trustee of this Memorial for nearly 16 years.

For about 9 vars I was an elected trustee and for 7 years and five months I was a trustee in my capacity as the Chief Justice. For the information of the hon. Minister I can tell her that amongst the trustees the Governor, the Chief Jiistice and the elected trustees take some interest in the affairs of the Memorial. I did not find, in the course of my tenure as a trustee, other trustees taking sufficient interest in the improvement

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of the Memorial \*for advanc-4 P.M. ing its purposes. From that

point of view, I support the suggestion made by Mrs. Margaret Alva that if ex-ojjxcio members have to come, those exofficio members must be specialists' who should take active interest in the welfare and betterment of the Memorial.

Sir, this Memorial contains valuable exhibits relating to the history of Bengal and of India in the eighteenth, nineteenth and early twentieth centuries. Apart from these materials, the Calcutta High Court, under an agreement, has leoaned out to this Memorial various valuable documents, including documents relating to the revolutionary movement Of Bengal. Therefore, these exhibits should be properly preserved arid opportunities for research that are there should be adequately safeguarded.

Unfortunately, Sir, during my period a<sub>3</sub> trustee as well as in the subsequent period, various representations were made for the proper maintenance of the building as well as its 67-acre lawn, but these representations were not always sympa-theticfally considered. The result has been that the Victoria Memorial today is in very poor shape. A detailed report has been published m \*^e Delhi Statesman of the 21st August, 1951, to which -I respectfully draw the hon. Minister's attention. From my personal knowledge', 1 can inform the House that many of, the statements made in this report are correct.

There was also a proposal for a son et Jwmiere like the one at the

Delhi Red Fort and at Gandhiji'a Ashram at Ahmedabad. But up till now, nothing has been done to give effect to that proposal.

I do not want to enter into a con-tioverSy with regard to the change of name. But for the informat&on of the hon. Members, I can tell them that the need not be very much worried about the crown, because there was a bronze crown on the head of Queen Victoria which was stolen a few years back and instead of the bronze crown, there is know a wooden crown. I do not personally teel that it would be appropriate to name this Memorial either after Netaji Subash Chandra Bose, or Kasturba Gandhi, because the vast majority of the materials in this Memorial are materials relating to the reign of Queen Victoria and some of her successors. Therefore, these two names do not appear to be appropriate. I do hope, since the time is very limited, the hon. Minister will take all these proposals into consideration and particularly while nominating the trustees, she should nominate artists, artcritics, historians, archaeologists and other <sup>s</sup>P<sup>e</sup>" cialists who should take an active interest and quickly improve the Memorial. This has now become a scandal spot although it should have been one of the beauty spots in the city of Calcutta, and unless it is properly maintained it will also contribute environmental pollution.

THE VICE-CHAIRMAN ("DR. RAFIQ ZAKARIA): Mr. Chakra-borty. Two minutes, as you said.

SHRI AMARPROSAD CHAKRABORTY (West Bengal); Mr. Vice-Chairman, Sir, with regard to the Board of Trustees, it would be very appropriate not to make the Board too big. What w<sub>e</sub> have seen in that this is ah Act of 1903 to which an amendment is being brought before the House in 1981.

SHRIMATI MARGARET ALVA: In 1972 also there was an amendment.

AMARPROSAD BORTY; If the Board of Trustees is formed with greater numbers, probably no work will be done. The Board must consist of specialistg as suggested by my hon. colleague Mrs. Alva, and also by Mr. Mitra because, otherwise no work will be done. It will be a big, unwieldy body without any work. Secondly, all the picture galleries and statues are not properly arranged. There should be two divisions. There should be one division for the period 1757 to 1857, that is from the period of war by Sirajud-daullah-when we lost our independence completelly-till the first war Of independence. The next division should be for the period from 1857 up to the 20th century.

Sir, if you enter the museum-Mrs. Alva went there—you will be surprised to find that big statues of British Generals and others are there but the history of the people who gave their life and blood for the country's freedom and who fired the first shots for freedom is not represented there, namely, that of Khudi-•ram and Surya Sen who declared a war of independence in 1930. fa fact, then there was independence for six days when the British were completely driven out. But no such history is kept there. This is a very painful thing. The place is decorated mostly with the statues of British Geherals. Again, so far as the history of the INA is concerned, only some symbol is there. It should have been given real importance. But nothing has been done up to

Now, regarding this area, its cleanliness, regarding history, the arrangements there are very inadequate. So the Board should be formed with at least those persons who have got interest in these things. Just now Mr. Mittra has pointed out this thing. But I would draw his attention to this and painfully I would say that

[Shi'i Amarprosad Chakrabortyj during his time also nothing could be done.

Then, Sir, another suggestion has come. Shahiji has suggested that it may be in the name Of Khudiram and in the name of Netaji. I very much object to make it a memorial in the name of Netaji. After rejection of the Khosla Commission's Report, the mystery remains mystery. Also it is so after the publication of Transfer of Power. I do not know if ;ou hn-'a gone through it, Sir. It is in seven volumes. The decision of the Attlee Cabinet says. "Let him remain where he is." I am hot entering into the details. But the Khosla Commission Report has been set aside by Parliament. So, a memorial in the name of Netaji should not be set up. There may 1>e a Netaji Library or a Netaji Museum and such other things but no memorials. I very much object to memorials in the name of Netaji. It may be in the name of Surya Sen who declared independence in 1930 or in the name o:f Khudiram who fired the first shots after the passing of the Act m 1903. That may be done. I would rather beseech the Education Minister to kindly see that the Museum does not really carry the name Victoria with it. That is what I strongly say, that the name Victoria should be changed. After Independence, there is no meaning in keeping that name. We should hot now bother about the British regime and also the names of the British ...

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA); But you have heard the former Chief Justice when he gav(e reasons why it should remain there.

SHRI AMARPROSAD CHAKRABORTY; He did not categorically say that—He suggested some name. (Interruptions)

SHRI SANKAR PRASAD MITRA: I did not suggest any name. My point is that if a memorial is to be built in the name of Netaji or in the name

of Kasturba, it should be built by us. Why should we nam<sub>e</sub> a British Trust property after Subhas Chandra Bose o<sub>r</sub> Kasturba?

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA); But you also suggested that since the material pertains to Queen Victoria's time, if thte name remains as it is, you have non objection.

SHRI AMARPROSAD CHAKRA-BORTY; Our own men are there, Rani of Jhansi is there, Khudi Ram is there. What a tremendous fight they gave to the British! I would strongly recommend to name' it after Rani of Jhansi.

Thank you.

THE MINISTER OF STATE IN THE MINISTRIES OF EDUCATION AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL): Sir, I am very happy that so many hon. Members have participated in the debate on this Bill and what I have noticed is that everybody has felt that the Bill is not a controversial measure. There have b)een some common points made. This is a very happy finding forme. My friend Margaret also mentioned about a few things. I would like to take, some of the points together. About the changing of the hame of the Victoria Memorial ...

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): That was common to all.

SHRIMATI SHEILA KAUL; That is what I said. Hon. Members will recall that the Victoria Memorial Hall was erected with subscription' received from princjea, representatives of landed gentry or zamindars, Europeans and other mercantile classes. Would Kasturba agree to be associated with these classes of people? Would this Victoria Memorial be a fitting memorial to one who spent her life in huts, with the downtrodden.

with the Harijans and the masses of India? Neither marble nor crystal glass can speak of the spirit that was Kasturba's. So I do not think anyone of us will agree to the name of Kas-turba for it. Similarly, mention has been made about Netaji also. I would like to mention. •. (Interruptions)

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA); The Forward Bloc people are themselves opposed to it.

SHRIMATI SHEILA KAUL; This is quite inappropriate, clubbing Netaji's name to this Memorial. Subhas Dose spent his life fighting the vestiges of colonialism. However, since this Memorial is part of our history, and as members of the Consultative Committee have repeatedly said, more change o' name will not bring about changes in the nature of the existing institution. I can assure the House that we are taking steps to convert this institution into a period museum of 1757-1900, though a mention was made just now that we should take it up to 1950.

SHRI SATYANARAYAN REDDY (Andhra; Pradesh):  $^{\text{Then}}\!$  where  $^{\text{was}}$  the need to change the names of the roads in the country? Have you not decided to change the names of the roads which were named after the English rulers-

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Order, pleas\*. Don't interrupt, please.

SHRIMATI SHEILA KAUL: I would appreciate very much if a chance is given to me to reply, and then you can speak. I will be here for another hour if you want.

THE VICE-CHAIRMAN (DR. RAFIO ZAKARIA): There is no question of his speaking.

SHRIKANT dhya Pradesh): Sir, I suggest that his name also should be changed.

SHRIMATI SHEILA KAUL: This period from 1700 to 1900 is a period

of 200 years and I would personally feel that we can have a period separately from 1900 onwards our War of Independence and the struggles that we have had for our freedom; all these can be put together from 1900 onwards in a different museum.

I think Mrs. Margaret Alva asked me about the budget of the museum. The Central Government give<sub>s</sub> for staff, galleries and other things, on the Plan side, Rs. 45 lakhs and on the non-Plan side, Rs. 10.15 lakhs-altogether Rs. 55.15 lakhs—annually, and the West Government gives Bengal towards maintenance a paltry sum of Rs. 25,000. So if the West Bengal Government also come, forward, perhaps things might be a little better for us. And the budget provision is less than one per cent of the total allocation for the Education budget.

Hon. Members have also mentioned about the committee that will be formed There are seven ex-officio members and seven expert members. These expert members are historians and people who are experts in the findings of the historical examinations. Previously it was said that anybody could become a member of this committee. But it is not so now. Now with this new Bill, only experts will be there and people who can help in the running of this memorial The Minister of Education will no longer be the Chairman of this Committee. Now the Chairman will ba the Governor of West Bengal because he will be there on the spot to see to the working of the whole thin p. The Chief Justice of West Bengal will be there to see to the day-to-day working; it is the same thing about the Secretary and others you find in this Bill.

About the working of the staf union, I am sorry to say that it ha< ] not been very helpful to us because well. I do not want to criticise any. body here, but with the Governmen that is there, you know, the CPT(M

[Smt. Sheila Kaul] union, the Communist union, is not helpful to the officers and the work that is going on with the Central Government. I am sorry about that. But I hope that when people in Bengal will have more time to pay more attention to this, they will also see that these unions do not disturb the work... (Interruptions)

SHRIMATI KANAK MUKHERJEE (West Bengal): She will have to substantiate it with facte. This is absolutely wrong.

THE VICE-CHAIRMAN" (DR. RAFIQ ZAKARIA): This is her opinion. (Interruptions).

SHRI DIPENDRABHUSAN GHOSH (West Bengal): Mr. Vice-Chairman, Sir, there i<sub>s</sub> one association, the Victoria Memorial Employees' Association. Everybody has got a right to speak here, including the Minister and the Members, but one should speak on the basis of experience. I have the experience of being the President of that particular association. I am also a Member of the Rajya Sabha here. Nowhere was there any obstruction from this association to the work of the Victoria Memorial Hall. On the contrary there was a very cordial relationship between the Employees' Association and the Curator-cum-Secretary of the Victoria Memorial Hall. On every occasion there has been talk, conversation and negotiation on maintaining the institution

SHRIMATI SHEILA KAUL: I do not wish to dilate on this point. I have a whole report of the work that is done. I would like to carry on with the other points.

The honourable Member, Shri Shahi, also made a point that the name of Victoria should be changed. Mr. Bharadwaj mentioned that it had better be kept that way because the future generations will know the cruelties that were perpetuated on the Indians by the imperialist regime. This is part of history that

the coming generations must know by these names. Another honourable Member said that there is a statue of Victoria holding a baby. As was mentioned, the guide was not giving good information, it must have been perhaps the other part of Victoria. She had so many children and grandchildren. You may remember her history, she had fourteen children. Therefore, it wQuldl perhaps be better to view it from that angle, her carrying a baby in the lap. It is not that Indians were this and that. It was part of her nature. That is what I personally feel in my own way.

I have already mentioned that there would be four persons nominated, who have expert knowledge in the museum. There will be museo-logists, historians and art historians.

A mention was made about Sonamarg also. The Bharat Chamber of Commerce did give a suggestion that we should have this part and it would cost about Rs. 40 lakhs. They were willing to give Rs. 10 lakus. It was suggested that West Bengal would give Rs. 5 lakhs, the Central Govern ment would also give Rs. 5 lakhs and the rest of Rs. 20 lakhs should be borrowed from Allahabad Bank. had this When we thing examined, present we found that for the would not be able to lend in the same as Sonamarg or the Red Fort wav here Shalimarbagh in Kashmir, or because there the buildings are separately You can take done. the sound from one place to another light from one place to another. But here this is a huge building and it will not lend itself so beautifully as in others. But still it is open suggestion ...

SHRI AMARPROSAD CHAKRA-BORTY: On the open land; perhaps you have not seen it.

SHRIMATI SHEILA KAUL; Open land, I have seen. There should be some building so that somebody ia coming out from this door and somebody is playing the music and so on.

In Red Fort we have different balconies and different places. May be, *in* future we can do it, but just now we have no idea about it

Sir, I have covered all the points. I am very much obliged to you for giving me this opportunity.

SHRI HAREKRUSHNA MALLICK: Every Stats will also take the same share.

. THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Now, the question is:

"That the Bill further to amend the Victoria Memorial Act, 1903, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): We shall now take up the Clause-by-Clause consideration of the Bill.

Clause 2: Amendment of Section 2.

SHRI SHIVA CHANDRA JHA (Bihar): Sir, I move:

- 4. "That at page 1, line 5, for the words 'Victoria Memorial' the words Kasturba Memorial' be subs~tituted."
- 6. "That at page 1, line 9, for "the words 'Victoria Memorial' the words 'Kasturba Memorial' be substituted"
- 7. "That at page 1, lines 19 and 20 for the words 'Victoria Memorial' the words 'Kasturba Memorial' be substituted."

SHRI PYARELAL KHANDEL-WAL: Sir, I move;

5. "That at page 1, line 5, for the words 'Victoria Memorial' the words 'Neiaji Subhash Bose Memorial' be substituted."

The questions were proposed.

उपसमाध्यक्ष (डा॰ रफीक जर्करिया) : जब विजनेस एडवाइजरो कमेटी ने पूरे बिल के लिये टाइम एलाट कर दिया है तो ग्राप देखिये कि भ्राप की पार्टी के लोडर्स उसके मेम्बर हैं । उन की सलाह से उस में डिसीजन होता है । As it is, we have taken 30 minutes mor

As it is, we have taken 30 minutes more than the time allotted....

SHRI SHIVA CHANDRA JHA: Why did you allow? Why did you not restrict the time earlier?

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Will you please listen to me first? It is a question of conducting the House according to certain time schedule decided by the Business Advisory Committee. If every time you are going to break that schedule, then I do not think you are either helping the House or the Presiding Officer.

SHRIMATI MARGARET ALVA: How can you deny him the opportunity to speak on his amendments?

THE VICE-CHAIRMAN: (DR. RAFIQ ZAKARIA): Thi<sub>s</sub> is not fair. If that *is* the attitude, every Bill will take six hours. Then let the Business Advisory Committee decide accordingly.

SHRI SHIVA CHANDRA JHA: You kindly take it up ...

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): You are a member of a recognised party. If you have any grievance in this regard, it is up to you to take it up with your leader or whip.

SHRI SHIVA CHANDRA JHA; I have been in the Lok Sabha. I said: you dispense with the second reading. You abolish the second reading. There should be no second reading. But so long as there is second reading, I have the right to speak now on my amendments.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA); How do you expect the Bill to pas<sub>s</sub> through all

[Dr. Rafiq Zakaria]

the processes within one hour? Am I a magician? If in the first reading itself you take one and half hours, how can the Bill be passed in one hour? How can we do it?

SHRI N.K.P. SALVE (Maharashtra): All the leader $_{\rm s}$  get together in the Business Advisory Committee and there the tim $_{\rm e}$  is agreed upon. Now it i $_{\rm a}$  entirely in your discretion to allow or not to allow a particular Member to speak. You  $_{\rm a}$ re not bound to explain to him. I object to your explaining. Everything is now in your discretion. Stop this explanation.

श्री शिव चन्द्र झा: यह जो बात आप ने उठायों है और अगर आप यह समझते हैं कि यह समस्या है तो आप पैनल चेयरमैन हैं, आप इस बात को बिजनेस एडवाइजरी कमेटी मे रख दें और उसमें आप कोई निर्णय लें। इस समय मेरी बात को सुना जाये।

उपसमाध्यक्ष (डा० एफीक जकरीया) : भ्राप खुद समझदार आदमी हैं। भ्राप किस तरह से इसको एडजस्ट कर सकते हैं।

श्री शिव चन्द्र झा: श्राप बैठें तो मैं बताता हं।

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA); On every Bill in the third reading stage, vou gend a slip and you take ten minutes.

श्री शिव चन्द्र शा: ऐसे नहीं होता है। ग्राप बैठिये।

संसदीय कार्य विभाग में राज्य मंत्री (श्री सीताराम केसरी) : वाइस-चेयरमैं न साहब, जहां तक परंपरा है श्रमंड में ट्स की, तो आप इस विजय पर बोल चुके हैं, इस विल पर आप का भाषण हो चुका है। आप को यह अधिकार जरूर है और मैं चेयर से निवेदन करूंगा कि आप अपना संखोधन पेण कर सकते हैं, लेकिन उसके लिये समय नहीं ले सकते हैं। (व्यवधान) आप का एक वार भाषण हो चुका

श्रीर यह भी ठीक है कि आप चाहें तो आप को कोई रोक नहीं सकता है, लेकिन यह परंपरा नहीं है। परंपरा यह है कि आप अपना अमंड मेंट मूब कर दोजिए श्रीर उस पर दोटिंग हो जाये। आपको जितना बोलना था उस के लिये आपको समय मिल चुका है। मैं समझता हूं कि आप सदन के समय पर अननेशेसरी ली अधिकार कर रहे हैं।

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA); I have allowed him to move his amendments

श्री रामानन्द यादव बिहार: उपसंभाध्यक्ष जी, मुझे कुछ कहना है।

SHRIMATI MARGARET ALVA: All this is waste of time.

THE VICE-CHAIRMAN (DR. RAFIQZAKARIA); We are always breaking the time schedule.

श्री रामानन्द यादव : उपसभाष्यक्ष जी, जहां तक झा जी का सम्बन्ध है, यर्ड रीडिंग में संशोधन देने के लिए वह परफैक्टली जस्टि-फाइड हैं। चेयर उसको रोक नहीं सकती है। स्पीच देने का जहां तक सवाल है, जो अमेंडमेंट उन्होंने मूव किया है, उसी के अन्दर उनको कंफाइन करके दो एक मिनट देदी जिए हालांकि बिल पर बोलने की इजाजत नहीं दे सकते हैं।

उपसभाष्यक्ष (डा० रफीक जकरिया) : एक दफें उन्होंने शुरू किया तो कोई रोक सकेगा उनको, यह जो ध्राप कहते हैं? . . . (व्यवधान)

श्री रामानन्द यादव : उसी मुद्दे पर वह दो एक मिनट बोलें, यह इजाजत दे दें।

उपसमाध्यक्ष (डा॰ रफीक जकरीया) : ब्राप एक मिनट बोल लोजिए।

भी शिव चन्द्र झा: उपसभाध्यक्ष महोदय, फाइनेंस बिल पर लोक सभा में 400 अमेंडमेंट मेरे थे 1967 में जब प्रधान मंत्री श्रीमती

इंदिरा गांधी फाइनेंस मिनिस्टर भी शीं। में अपने अमेडमेंट पर बोला और ऐक्सेप्ट भी किया। लोक सभा में अमेंडमेंट की यह परिपाटी है उस पर बोलने की । आपने कह दिया कि समय नहीं है। मान लीजिए दो घंटे में ही श्रापको खत्म करना है तो ऐसा रखना होगा कि सेकिड रोडिंग के लिए श्राधा घंटा और 10 मिनट हर एक अमेंडमेंट के लिए । आप उसको ऐसा नहीं कर सकते हैं ? यह मझे कहना है।

ग्रब मेरा संशोधन है कि यह विक्टोरिया मैमोरियल जो नाम है, उसका कस्तुरवा गांधी मैमोरियल रख दिया जाए । मंत्री महोदय ने कहा कि कस्तुरवा गांधी जी का नाम कैसे शोभा देगा. वह विकटोरिया द्वारा *बनाया* गया है। कस्तूरवा गांधी जिसने दलितों के लिए, ग्रव्हतों के लिए काम किया, उनके नाम पर न रखना, मैं समझता है कि बिलकुल गांधी विचारधारा के ठीक उल्टी बात हम लोगों के सामने रखी है। चुंकि मोहनदास कर्मचन्द गांधी पटना मे प्रार्थना के बाद एक पैसा चन्दा लेते थे चाहे वह कैपिलिस्ट हो, चाहे भिखमंगा हो, हम लोग रोज जाया करते थे 1946-47 मिं। तो चाहे जमनालाल बजाज पैसा देता हो, चाहे सडक का भीख मांगने वाला ग्रादमी देता उनके सामने यह बात नहीं थो। इसलिए यह बात जंचती नहीं कि यूरोपियन ग्रीर राजा महा-राजाओं ने पैसा दिया तो उसमें कस्तूरबा का नाम कैस रखा जाए। यह बनियादी बात है।

दसरी बात यह है कि कस्तुरवा गांधी मैमोरियल मैं इसलिए रखना चाहता है कि जैसे हिन्द्स्तान में विक्टोरिया से एक नया चैप्टर शुरू हैग्राया. . . (व्यवधान)

उपसमाध्यक्ष (डा॰ रफीक जकरीया ) : क्षा जी, तीन मिनट हो गये। ग्राप रामानन्द जी कंट्रोल की जिए।... (व्यवधान)

श्री शिवचन्द्र शा: उन्होंने आल इंडिया कांग्रेस कमेटी के . . . (ज्यवधान) कस्तूरवा स भारत के इतिहास में एक नया चैट्टर गरू हम्रा। इसलिए वह नाम बिलकुल उपयुत्त है

नेताजी सुभाष चन्द्र बोस और दूसरे के नाम पर रखने की जरूरत नहीं है। कस्तुरबा इज दि फिटेस्ट परसन जिस पर श्राप इस नाम को बदल सकते हैं। नाम बदलने की बात क्या कठिन है। न्य-एमस्टर्डम था उसका न्युयार्क हो गया । क्लाईव स्टीट का राजेन्द्र प्रसाद मार्ग हो गया है। इसलिए यह हमारे दर्शन के अनुकूल है कि आप इसको बदलें। इसलिए मेरा संशोधन है कि 'विक्टें।रिया मैमोरियल' की जगह पर 'कस्तुरवा मैमोरियल' रख दिया जाए।

श्री प्यारे लाल खंडेलवाल : श्रीमन. मेरा यह ही कहना है कि कई विदेशी नाम हिन्तस्तान में बदले गये हैं। एक नाम यह भी बदला जाना चाहिए । मैं इतना हो कहना चाहता था।

THE VICE-CHAIRMAN (DR. RAFIO ZAKARIA): Thank you. I hope Mr. Jha will take a lesson from your example. Now, I will put the amendments of Mr. Jha to vote.

The question is:

4. "That at page 1, line 5, for the word 'Victoria Memorial' the words 'Kasturba Memorial' be substituted."

The motion was negatived.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA). The question is:

6. "That at page 1, line 9, for the word 'Victoria Memorial' the words 'Kasturba Memorial' be substituted.'

The motion was negatived.

THE VICE-CHAIRMAN (DR. RAFIO ZAKARIA): The question is:

7. "That at page 1, lines 19 and 20, 1or the words 'Victoria Memorial' the words 'Kasturba Memorial' substituted."

The motion was negatived.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): The question is:'

5. "That at page 1, line 5, for the word. "Victoria Memorial the words

'Netaji Subhash Bose Memorial' be substituted."

The motion was negatiwed.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): The question is:

"That Clause 2 stand part of the Bill."

The motion was adopted.

Clause 2 was added to the Bill.

THE VICE-CHAIRMAN (DR. RAFIO ZAKARIA): Now, I will go to Clause 3. There are two amendments.

SHRI SHIVA CHANDRA JHA: Sir, I move:

8. "That at page 2, line 35, for the word 'Victoria Memorial\* the words 'Kasturba Memorial' be substituted."

SHRI PYARELAL KHANDELWAL: Sir, I move:

9. "That at page 2, line 35, for the words 'Victoria Memorial' the words 'Netaji Subhash Bose Memo rial' be substituted."

The questions were proposed.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Now, I put the amendment of Mr. Shiva Chandra Jha to vote:

The question is:

8 ."That at page 2, line 35, for the words 'Victoria Memorial' the words 'Kasturba Memorial' be substituted.'

The m°tion was negatived.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Now, I put the amendment of Mr. Pyarelal Khandel-wal to vote.

The question is:

9. "That at page 2, line 35, for the words 'Victoria Memorial' the word3 'Netaji, Subhash Bose Memorial' be substitued."

The motion was negatived.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): The question is:

"That clause 3 stand part of the Bill."

The motion was adopted.

Clause 3 was added to the BUI.

Clause 4 was aided to the Bill.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Now, we take up clause 1. There is one amendment.

Clause 1 (Short title)

SHRI SHIVA CHANDRA JHA: Sir, I move:

3. "That at page 1, line 3, for the words "Victoria Memorial' the words 'Kasturba Memorial\* be substituted.'

The question was put and the motion was

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): The question is:

"That clause L stand part of the Bill.

The motion was adopted.

Clause 1 u>as added to the. Bill.

The Enacting Formula was added to the Rill.

THE VICE-CHAIRMAN (DR. RAFIO ZAKARIA): Now, we take up the Title. There are two amendments.

SHRI SHIVA CHANDRA JHA: Sir, I move:

1. "That at page 1, in the Title for the words, brackets and figure "The Victoria Memorial (Amend ment) Bill, 1981' the words, brackets and figure "The Kasturba Memorial

(Amendment) Bill, 1981' be substituted."

SHRI PYARELAL KHANDELWAL: Sir, I move:

2. "That at page 1, in the Title for the words, brackets and figure

"The Victoria Memorial (Amendm-ment) Bill, 1981' the words, brackets aiid figure 'The Netaji Subhash Bose Memorial (Amendment) Bill, 1981' be *substituted*."

The questions were proposed.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA); Now, I put the amendment of Shri Shiva Chandra Jha to vote:

The question is:

1. -'That at page 1,.in the Title for tfi<sub>e</sub> words, bracketg and figure 'The Victoria Memorial (Amenrf ment) Bill, 1981, the words, brackets and figure 'The Kasturba Memorial (Amendment) Bill, 1981,' be substituted.

The motion was negatived.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Now, I put the amendment of Mr. Pyarelal Khandel-wal to vote:

The question it?

"That at page 1, in the Title for the words, brackets and figure. The Victoria Memorial (Amendment) Bill, 1981' the words, brockets and figure\* 'The Netaji Subhash Bose Memorial (Amendment Bill, 1981' be substituted."

1 The motion was negatived.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Now, the questions is:
"That the Title stand part of the

Bill."

The motion was adopted.

The Title was added to the Bill.

SHRIMATI SHEILA KAUL: Sir, I beg-to move:

"That the BUI be passed."

The question was proposed.

श्री शिव चन्द्र शा: उपसमाध्यक्ष महोदय, नाम बदलने की जहां तक बात है उस पर मैं कह चुकाहूं। इसके स्ट्रक्चर के बारे में मैं कहना चाहताहूं... THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): You take almost one-third time of the House.

श्री शिव चन्द्र झा : यह श्रापके लिय गौरव की बात होनी चाहिये। हम जनतंत्र को मजबूत रखना चाहते हैं। श्रगर श्राप ऐसा नहीं चाहते हैं तो जनतंत्र का गला घोंट दी जिए। किसी को बोलने मतदी जिए।

THE VICB-CHAIRMAN (D\*. RAFIQ ZAKARIA): There are so many Members who are anxious to speak. But the Chief Whip did not give their names because of the time restriction.

श्री शिव चन्द्र झा : मैं इसको प्युसेटिंग हाउस देखना चाहता हं। इसके स्ट्रक्चर के बारे में गवर्नर, चीफ जस्टिस वगैरह-वगैरह के लिये सज़ाव ग्राए हैं और हिस्ट्री और आकियोलोजी के विद्वानों के लिये भी स्झाव आए। मिला साहब ने भी कहा। आपने युनियन की बात भी सुनी, उसमें झमेला हुआ। इसमें खंडन की बात भी यहां से बाई। कहा गया कि यनियन का कोई झमेला नहीं होता । यनियन की फिजा आ गई। जो काम करते हैं तो उसकी फिजा आएमी ही। इसका मतलव यह है कि ग्राफिसर्स का जो कारवां है, यानी ब्युरोक्रेसी का बोलबाला होता है ग्रीर जनता के प्रतिनिधियों का पार्टिसिपेशन उसमें नहीं होता है। इसलिये मेरा सुझाव है वे लोग तो रहें साथ ही साथ जो लोक सभा के एम व्यो व है. राज्य सभा के एम०पी० हैं वे लोग भी इसके बनावट, संचालन में ग्रीर एडमिनिस्ट्रेशन में रहें ताकि जनता का पार्टीसिपेशन हो सके।

SHRIMATI MARGARET ALVA: Sir, I have just one suggestion to make. I would like the Government to consider the possibility of introducing one common Act for the entire country to cover all the national museums so that they could come under one common rule with a certain amount of uniformity so that the items can equally be exhibited. And I would also suggest an all-India service to cover the museums and all the

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historical monuments so that there if no wastage of talent and the maximum use is made of the available talent and the resources

SHRIMATI SHEILA KAUL: I wish to inform the hon. Member that we are thinking on those lines.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): The question is:

"That the Bill be passed." The motion was adopted.

THE ARMS (AMENDMENT) BILL, 1981.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA) Sir, I beg to move:

"That the Bill further to amend the Arms Act, 1959, be taken into consideration."

श्री शिव चन्द्र झा (बिहार) : श्रीमन, इसमें हमारा अमेन्डमेन्ट है।

उपसभाध्यक्ष (डा॰ रफीक जकरीया) : आपकी अभेन्डमेन्ट है। बाद में आएगा। You want to speak yourself and you do not

SHRI SHIVA CHANDRA JHA: I want them to speak but they don't speak. What can I do?

want others to speak.

SHRI YOGENDRA MAKWANA: Sir, may I continue?

THE VICE-CHAIRMAN (DR. RAFIO ZAKARIA): Yes, please.

SHRI YOGENDRA MAKWANA: Sir, there is an increasing tendency in the crime situation in the country and the crime is increasing day by day. And the use of the fire arms in crimes is increasing, licensed as well as unlicensed arms. Sir, the Bureau of Police Investigation, Research & Dwelopment has made a survey of it and we have noticed that from 1972 to 1977 there is a double increase in the use of fire-arms. From 4.8 per cent for lakh of population in 1972 it has went up to 9.1 per cent for lakh of population in 1977. Now, this is the rate of increase in the crime situation and the use of fire-arms. The incidence of cognizable crimes increased by nearly 17 per cent over the base year of 1972. The increase in crime using fire-arms in the corresponding period was about 29 per cent. Now, Ihe' involvement of the unlicensed arms has been on a much larger scale than the licensed arms. But even from 1972 to 1974 the use of licensed arms was up by 22.8 per cent and that of unlicensed arms by 28.6 per cent. In 1974, for every crime with a licensed arm, there were as many as five with unlicensed fire-arms. Therefore, it has become absolute\(^\) necessary to come with amendments in the Arms Act, 1959 so that we can make it more stringent and we can check the crimes with the use of licensed as well as unlicensed fire-arms. Some of the amendments which I propose in this Bill are as follows:

Sir, at present there ig no ceiling on the possession of the fire-arms. Now, we propose to Impose a ceiling of maximum three firearms for self-protection, crop protection, etc. Another amendment which I propose to bring about is that the present Act stipulates that a report is to be made to the District administration for the sale or transfer of arms and ammunition immediately after the transaction. He has to intimate of the transaction— sale, purchase, etc. But there is no time or the Administration to check up whether the licence is a fake licence or a genuine one, whether he is a genuine purchaser Or not So, we are now introducing an intimation of 45 days. Before disposing of the licence or transfer or sale or purchase, 45 days' notice should be given so that there will be sufficient time for the authorities to check. Then, Sir, at present a person of 16 years' of age is eligible for the possession of license. Now we are increasing it to 21 years so that the number of licences also will decrease and more mature men will possess the licences. In the present Act. .

RAMAKRISHNA SHRI (Karnataka): How do you say that?

MAKWANA: YOGENDRA Because with age maturity also comes.